

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-633/ND/2020

IN THE MATTER OF:

Sawarmal Tiwai

....Applicant

Vs

Aimtech Infra Limited

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 03.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Lzafeer Ahmad, Adv. Sujoy

For the Respondent :

ORDER

In course of arguments, It has come to our notice that last invoice is dated 21.01.2019, whereas the present application has been filed on 20.02.2020. Therefore, the present application is barred by limitation. On this ground, Ld. Counsel for petitioner seeks time to convince us on the point of limitation.

Ld. Counsel for petitioner seeks time to file additional documents. Let the same be filed by filing supplementary affidavit. List the case on **26.03.2020**.

SJI-

(K.K. VOHRA)
MEMBER (T)

SJI-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)